<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 322 OF 2018 & IA NO. 1549 OF 2018

Dated : 2nd November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Madamageri Solar Power Project LL.P. & Anr. Versus Hubli Electricity Supply Company Limited & Anr.			<pre> Appellant(s) Respondent(s)</pre>

Mr. Ashish Yadav

Counsel for the Respondent(s) :

ORDER

Heard Mr. Prabhuling Navadegi, learned senior counsel for the Appellant.

We have gone through the impugned order and also letter of the Government of Karnataka dated 23-6-2017. Stay is granted so far as the execution of the operation of the impugned order dated 7-8-2018 until further orders.

List the matter on <u>26-11-2018</u>.

(S.D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson

Tpd/kt